

[English]

Group Housing Societies

755. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) whether DDA had served notices to some Group Housing Societies for involvement in illegal and unauthorised construction;

(b) if so, the details thereof and the time limit given to get all the unauthorised constructions removed;

(c) whether the residents in Group Housing Societies have demolished the unauthorised construction;

(d) if not, the reasons therefor;

(e) the action proposed to be taken against the officials of DDA who have not taken prompt action to demolish such unauthorised construction; and

(f) the time by which unauthorised constructions in Group Housing Societies are to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). DDA has reported that 79 Cooperative Group Housing Societies have been booked under Sections 30(1) and 31A of Delhi Development Act for illegal and unauthorised construction. The societies have been served with show cause notices. After giving them reasonable opportunity of being heard under the quasi-judicial procedure, appropriate orders could be passed for demolition of unauthorised construction of their own, failing which action for sealing-cum-demolitions is to be undertaken by DDA. No time limit is specified under the Delhi Development Act for this.

(c) and (d). No such case has been reported. This is primarily due to lack of willingness of the residents to demolish their own (unauthorised) constructions.

(e) Cases, where demolition orders are passed, are sent to the concerned land protection zones for execution of the orders. Demolition operations are fixed keeping in view the priorities and are executed with the help of police force. There has been no occasion necessitating action against DDA

officials for lack of prompt action to demolish unauthorised constructions.

(f) Removal of unauthorised constructions in the multistoreyed buildings of group housing societies is continuous process and is constrained by various factors like availability of police force, Court orders, etc. As such, it is not possible to indicate any definite time frame within which all the unauthorised constructions in the Group Housing Societies could be removed.

Railway Capital Restructuring Committee

756. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Railway Capital Restructuring Committee (RCRC) has proposed writing off around Rs. 3,200 crores of unproductive capital over a 10-year period to relieve the Railways of the burden of perpetual dividend on unproductive capital;

(b) if so, the rationale behind this proposal mooted by the above Panel; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. The Railway Capital Restructuring Committee (RCRC) has only indicated that it would be essential for Indian Railways (IR) to make a start to amortise past investments by Government as Capital-at-charge. The total amount to be amortised has not been spelt out.

(b) The main rationale is to limit the dividend liabilities in perpetuity on Indian Railways.

(c) No final decision has been taken.

[Translation]

Railway Crossing

757. SHRI RAJESH RAJAN PAPPU YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to construct a Railway overbridge at Katihar Railway crossing near Purnea junction falling under the North-Eastern Frontier Railway;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Railways construct road over/under bridges in replacement of Level Crossings, proposal for which are sponsored by the concerned State Government agreeing to share the cost of works as per rules. No such proposal has been received from State Government/Local authority in this case.

Re-location of Industries from Delhi

758. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether a number of suggestions are under the active consideration of the Government for speedy economic development of the National Capital Region which inter-alia involve re-location of industries from Delhi:

(b) if so, the details thereof;

(c) whether the Government propose to involve private sector also in the development of the NCR;

(d) whether the Government have received any suggestions from various Chambers of Commerce and other non-governmental organisation in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). In view of the problems caused in Delhi by the unprecedented growth of population and consequent overburdened civic services, N.C.R. Planning Board formulated Regional Plan 2001 for N.C.R. which aims at :

(i) reducing the pressure of population in Delhi; and

(ii) attaining a balanced and harmonised development of N.C.R.

The 3 policy zones identified to implement the plan are :

(i) National Capital Territory of Delhi for restricted growth;

(ii) D.M.A. for moderate growth; and

(iii) the rest of N.C.R. for induced growth.

In order to disperse the economic activities, the plan aims at relocation/decentralisation of three major activities identified as employment generators viz. (i) Industries, (ii) Trade and Commerce and (iii) Government Offices and Public Sector Enterprises :

Industries

(i) No more large and medium industries, hazardous and polluting units and non-conforming units within Delhi and phasing out of the existing units.

(ii) in D.M.A. towns restriction on large and medium industries in the long term; and

(iii) provision of incentives for all industries in the rest of N.C.R.

Trade and Commerce

(i) Rationalisation and adoption of minimum floor level taxation;

(ii) decentralisation of non-essential and space-extensive trades; and

(iii) development of wholesale markets in D.M.A. and the rest of N.C.R.

Offices of the Central Government and Public Sector Enterprises

(i) Allowing only offices performing ministerial, protocol and liaison function in Delhi, and

(ii) Incentives for location of new offices in DMA and the rest of NCR.

The issue of shifting/relocation of hazardous/noxious/large industries outside Delhi is also a subject matter of Public interest litigation in the Supreme Court.